

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.106**  
**IA-4975/2020 in**  
**IB-2976/ND/2019**

**IN THE MATTER OF:**  
**Nuvision (Delhi) Pvt. Ltd**  
**VS.**  
**FLPL Logistics (P) Ltd**

**..FINANCIAL CREDITOR**  
  
**... RESPONDENT**

**SECTION :**  
**U/s. 7 IBC, 2016**

**Order delivered on 30.3.2021**

**CORAM:**  
**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**  
For the Applicant/OC :  
  
For the Respondent/CD :  
For the Intervener : Counsel for RP Mr. Rishabh Chand Lodha,  
Mr. Abhishek Naik, Advocate

**ORDER**

**IA-4975/2020 :**

The Resolution Professional is present and prayed to withdraw the Application with a liberty to file a fresh, if required.

The Application is **dismissed as withdrawn** with the liberty, as prayed for.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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**PRESENT:**

For the Applicant/OC :  
For the Respondent/CD :  
For the Intervener : Counsel for the RP Mr. Rishabh Chand Lodha,  
Advocate Mr. Abhishek Naik

**ORDER**

**IA-4976/2020 :**

Counsel for the Applicant is present. The Respondent is present in person. He is directed to file reply within one week.

List on 13.4.2021.



(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)